

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH PUNE, AT PUNE****APPEAL NO. 641 OF 2025**

[Appeal u/s 16 (h) read with Section 18 (1) of the National Green Tribunal Act, 2010]

IN THE MATTER OF:

Shamshir Abdul Wahab Khan

...Appellant

VERSUS

The State Environment Impact Assessment Authority,

Maharashtra & Ors.

...Respondents

REJOINDER TO THE ADDITIONAL AFFIDAVIT IN REPLY DATED
25.02.2026 FILED BY THE RESPONDENT NO. 2 & 3.

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATES FOR THE APPELLANT:

Sangramsingh R. Bhonsle, Nrupal A. Dingankar, Pushkara A. Bhonsle,

Sneha Bhonsle, Naman Sherstra & Sanmitra Y. Pol

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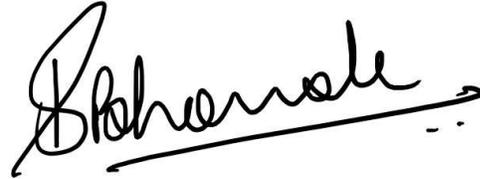
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ADVOCATES FOR THE APPELLANT:

Sangram Singh R. Bhonsle,
Nrupal A. Dingankar, Pushkara A. Bhonsle,
Sneha Bhonsle, Naman Sherstra &
Sanmitra Y. Pol

Date: 09.03.2026

Place: New Delhi

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VERSUS

The State Environment Impact Assessment Authority,

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REJOINDER TO THE ADDITIONAL AFFIDAVIT IN REPLY DATED

25.02.2026 FILED BY THE RESPONDENT NO. 2 & 3.

TO,

THE HON'BLE CHAIRPERSON

AND THE HON'BLE COMPANION MEMBERS,

OF THE HON'BLE NATIONAL GREEN TRIBUNAL.

It is most respectfully submitted on behalf of the Appellant as under:

1. The Appellant, vide the present Appeal u/s 16 (h) of the National Green Tribunal Act, 2010 has challenged the Environment Clearance dated 16.12.2025 granted by the Respondent No. 1 for undertaking sand mining at the Dhanori Sand Ghat over an extent of 4.5 Ha at Wainganga River Bed, adjoining Gat Nos. 181/1, 180/2, 181, 579, 182, 183 at Village Dhanori, Tehsil Pauni, District Bhandara, Maharashtra. Since, all the connected Appeals are being considered together, the contentions of law raised vide the present Rejoinder, may be considered as a part

and parcel to the contentions raised in the other Appeals, except any peculiar fact, which is only relevant to a particular Appeal.

2. Earlier, in terms of the Order passed by this Hon'ble Tribunal, the Respondent No. 2 & 3 had filed an Affidavit in Reply dated 12.02.2026. The Appellant has already filed a detailed Rejoinder to the Reply dated 12.02.2026 on 17.02.2026. Thereafter, the present matter was listed before this Hon'ble Tribunal on 18.02.2026, whereby, this Hon'ble Tribunal, after hearing the Counsel appearing on behalf of the Respondent No. 2 & 3 for some time, was pleased to come to a conclusion that there were deficiencies in the Affidavit dated 12.02.2026 and thus, allowed 2 weeks' time to the Respondent No. 2 & 3 to file an Additional Affidavit. Accordingly, the Respondent No. 2 & 3 have filed a Reply on 25.02.2026, which is being Rejoined by the Appellant vide the present Rejoinder.
3. The contentions raised by the Respondent No. 2 & 3 in the Additional Affidavit in Reply, unless specifically admitted by the Appellant herein shall not be deemed to have been admitted by the Appellant and no contentions raised by the Respondent No. 2 & 3 in the Additional Affidavit in Reply, in any case, shall be deemed to be admitted for reasons of non-traverse.

PARA-WISE REJOINDER

4. The contentions raised in Para 1, 2, 3 and 4 of the Additional Affidavit in Reply by the Respondent No. 2 & 3 being a matter of record or being formal paras, as such need no reply and are in any case, denied.
5. The contentions raised in Para 5 of the Additional Affidavit in Reply by the Respondent No. 2 & 3 are opinions of the Respondent No. 2 & 3 regarding the provisions of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and as such need no reply by the Appellant.
6. The contentions in Para 6 of the Additional Affidavit in Reply, to the extent that the contents of Enforcement and Monitoring Guidelines for Sand Mining, 2020

are reproduced do not require any reply by the Appellant. However, the contents of Para 6 of the Additional Affidavit in Reply that Clause 5.1 recognizes that the four-survey structure is an adaptable generic framework are contrary to the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and are thus, denied. It is submitted that Clause 5.1 states that “*Initially replenishment study requires four surveys*”. Therefore, in no ambiguous terms, Clause 5.1 of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 makes it necessary that the first replenishment study in a District Survey Report requires four surveys. The reliance sought to be placed by the Respondent No. 2 & 3 on the provision of a variable replenishment period to seek to establish that the four-survey structure is flexible is entirely misplaced. On a bare perusal of Clause 5.1 of the 2020 Guidelines, it can be seen that Clause 5.1 provides that the replenishment period may be variable, as naturally, the geography is varied across India and a straitjacket formula would be impossible to apply, owing to difference in rainfall and other geographical conditions. Furthermore, on perusing the Second Paragraph to Clause 5.1 of the 2020 Guidelines, it is evident that only a Replenishment Period may vary on nature of the channel and season of deposition arising due to variation in flow. Thus, the Second Paragraph of Clause 5.1 of the 2020 Guidelines only speaks about a variation in the replenishment period. However, the same does not permit any variation in the Four Surveys categorically enumerated in First Paragraph of Clause 5.1 of the 2020 Guidelines. The First Survey is to be carried out before the onset of monsoon, in the month of April, for recording the level of the mining lease before the monsoon, the Second Survey at the time of closing of the mines for the monsoon, the Third Survey is to be carried out after monsoon for quantum of material to be deposited and the Fourth Survey is to be carried out at the end of March, for quantity of sand excavated during the Financial Year. It is therefore, submitted that the explicit wordings of Clause 5.1 of the 2020 Guidelines mandates four surveys. Furthermore, it is important to note that the Respondent No. 2 & 3, vide the

Additional Affidavit in Reply admit that Clause 5.1 requires four surveys to be carried out in one year and therefore, there exists no controversy regarding the number of surveys.

7. In the present case, on perusing the Minutes of the Meeting of the SEAC on 04.12.2025 (*@Annexure A-14, Pg. 527, Vol. II of the Appeal Paper Book*), the District Survey Report for the purpose of the grant of the Impugned Environment Clearance, was approved on 21.11.2025. Considering that the DSR was approved on 21.11.2025, the First Survey in terms of the First Paragraph of Clause 5.1 of the 2020 Guidelines, ought to have been conducted in April, 2024. The Second Survey ought to have been conducted in June, 2024, the Third Survey ought to have been conducted in October, 2024 and the Fourth Survey ought to have been conducted in March, 2025. The Four Surveys, as enumerated hereinabove, would have been the basis in terms of Clause 5.1 for the purposes of preparing the Replenishment Study which would form a part of the DSR. Also, on perusing the First Paragraph of Clause 5.1 of the 2020 Guidelines, for subsequent years, only 3 Surveys have to be undertaken. Thus, since the DSR was only approved on 21.11.2025, a Survey in June, 2025 (i.e. at the time of closing of mines for the monsoon season) and a Survey in October, 2025 (i.e. to know the quantum of material deposited/ replenished in the mining lease) ought to have also been a part of the Replenishment Study in terms of Clause 5.1 of the 2020 Guidelines, for the purposes of approving the DSR. Thus, considering the fact that the DSR was approved on 21.11.2025, in terms of Clause 5.1 of the 2020 Guidelines, a total of 6 Surveys ought to have been undertaken by the Respondent No. 2 & 3, forming a part of the Replenishment Study for the approval of the DSR. The Appellant herein has tabulated the timeline of the 6 Surveys, when the Survey ought to have been undertaken, to complete the Replenishment Study, for seeking the approval of the DSR on 21.11.2025.

DSR Approved on 21.11.2025

Sr. No.	Timeline of the Survey as per Clause 5.1 of the 2020 Guidelines	Survey undertaken by the Respondent No. 2 & 3
1.	April, 2024	Not Undertaken
2.	June, 2024	Not Undertaken
3.	October, 2024	Undertaken
4.	March, 2025	Not Undertaken
5.	June, 2025	Not Undertaken
6.	October, 2025	Undertaken <i>(after the draft DSR was put into public domain)</i>

Thus, the contention of the Respondent No. 2 & 3 in Para 6 that the period for undertaking the Survey of Replenishment Study in terms of First Paragraph of Clause 5.1 can vary, is absolutely erroneous as it is not the period of the Survey that can vary, but it is the Replenishment Period, that could vary. Thus, for clarity, if at all the Replenishment Period was to be in the period between the Second Survey (i.e. at the time of closing of the mines for monsoon) and the Third Survey (i.e. the period after monsoon to know the quantum of material deposited/replenished in the mining lease) is varied due to variation in the flow, the same would be captured in the subsequent Survey, which would be undertaken in terms of Clause 5.1 of the 2020 Guidelines. Thus, there cannot be any variation in the period of undertaking surveys in terms of Clause 5.1 of the 2020 Guidelines.

8. The contentions raised in Para 7 of the Additional Affidavit in Reply to the extent that the Respondent No. 2 & 3 have summarized the contents of Clause 5.1 of the 2020 Guidelines require no reply by the Appellant. It is pertinent to note that the Respondent No. 2 and 3 are themselves admitting to the fact that the four surveys enumerated in Clause 5.1 of the 2020 Guidelines are mandatory. Considering that Clause 5.1 of the 2020 Guidelines mandates that the Replenishment Study

requires four surveys initially, it is absolutely erroneous for the Respondent No. 2 & 3 to contend that only a Survey before the excavation begins is mandatory.

9. Further, the contents of Para 7 of the Additional Affidavit in Reply that the requirement of an assessment of particle size distribution and bulk density of deposited material from a NABL Accredited Laboratory is not necessary for sand ghats in Bhandara District for manual scooping operations to a maximum depth of 1.7 meters with no bench creation are contrary to Clause 5.2 of the 2020 Guidelines and are denied. The relevant portion of Clause 5.2 of the 2020 Guidelines is as follows,

“The particle size distribution and bulk density of the deposited material are required to be assessed from a NABL recognized laboratory. Considering the bulk density and the volume, the estimation of replenishment in weight will be calculated after considering safeguards and stability of the slopes and riverine regime. Some of the common methods used for field data acquisition for replenishment study.”

It is submitted that Clause 5.2 of the 2020 Guidelines nowhere qualifies that the requirement of an assessment of particle size distribution and bulk density of deposited material from a NABL Accredited Laboratory is not necessary for manual mining operations, as there are no slope stability concerns. The statement made by the Respondent No. 2 & 3 is not supported in law and in any case, is an admission of the fact that the Respondent No. 2 & 3 have failed to comply with Clause 5.2 of the 2020 Guidelines.

10. The contentions raised in Para 8 of the Additional Affidavit in Reply that the State of Maharashtra being entitled to have its own sand mining policy do not require reply by the Appellant. However, it is submitted that the sand mining policy for the State of Maharashtra, at best can only assist and add to the Notifications dated 15.01.2016 and 25.07.2018 issued by the Respondent No. 4. The Policy dated 08.04.2025 of the Respondent No. 5, in no way can run contrary or omit any

procedure established in terms of the Notification dated 15.01.2016 and 25.07.2018.

11. The contentions in Para 9, 10 and 11 of the Additional Affidavit in Reply to the extent that the State of Maharashtra has framed a policy on 08.04.2025, further modified on 09.10.2025 require no reply from the Appellant. However, on perusing the Notification dated 09.10.2025 of the State of Maharashtra, the same nowhere stipulates that a District Survey Report will only be valid for a period of one year. All that the said Notification says is that the auction period shall be one year and that the Mining Plan, the Environment Clearance and all other required permissions mentioned in the Resolution dated 08.04.2025, shall be valid for one year. Thus, the contents of Para 10 of the Additional Affidavit in Reply that since the period for the auction as well as for the mining plan, environment clearance and other required permissions have been reduced to a validity of one year in terms of the modification dated 09.10.2025 and therefore, the DSR is prepared only for one year are contrary to the provisions of the Notification dated 15.01.2016 as well as 25.07.2018 issued by the Respondent No. 4. It is submitted that the Sand Mining Policy dated 08.04.2025 as well as the modification dated 09.10.2025, nowhere mention that the requirement for preparing a District Survey Report for a period of 5 years, as provided in the Notification dated 15.01.2016 as well as 25.07.2018 issued by the Respondent No. 4, is to be relaxed to preparing a District Survey Report for a period of one year only. Further, the Hon'ble Supreme Court in the **2025 SCC Online SC 1069**, has categorically laid down that the life of a DSR would be for a period of 5 years and that the DSR is to be prepared every 5 years. Therefore, if at all it is the argument of the Respondent No. 2 & 3 that the Sand Mining Policy dated 08.04.2025 and the modification to the said Policy dated 09.10.2025 make it a requirement that a DSR is to be prepared for one year, in such circumstances, the Sand Mining Policy Dated 08.04.2025 as well as the modification to the said Policy dated 09.10.2025 are in the teeth of the law laid down by the Hon'ble Supreme Court

in *2025 SCC Online SC 1069*, mandating that the life of a DSR is for a period of 5 years. In terms thereof, the argument of the Respondent No. 2 & 3 that the DSR is prepared for one year and there is no requirement of four surveys is nothing but an admission of the fact that the DSR has not been prepared in accordance with law and the Replenishment Study has not been carried out in a proper and adequate manner. At the cost of repetition, it is submitted that if a Replenishment Study forming a part of the District Survey Report is defective, in such circumstances, the DSR itself is fundamentally defective and no Environment Clearance can be granted on a fundamentally defective District Survey Report in terms of the Judgment of the Hon'ble Supreme Court in *2025 SCC Online SC 1789*.

12. The contents of Para 12 of the Additional Affidavit in Reply are contrary to the requirements under Enforcement and Monitoring Guidelines for Sand Mining, 2020 and thus, are denied. The Respondent No. 2 & 3 in Para 12 have tried to make out a case that the First Survey in terms of Clause 5.1 of the 2020 Guidelines was carried out from 03.10.2024 to 16.10.2024. Such contention of the Respondent No. 2 & 3 are in the teeth of the 2020 Guidelines as in the present case, considering that the DSR was approved on 21.11.2025, the First Survey of the Replenishment Study ought to have been undertaken in April, 2024 and could not have been carried out from 03.10.2024 to 16.10.2024 as contented by the Respondent No. 2 & 3. The Respondent No. 2 & 3 has also categorically admitted that the Second Survey, which ought to have been undertaken in June, 2024 has not been undertaken. Furthermore, the Respondent No. 2 & 3 have contended that the Third Survey was carried out between 06.10.2025 to 16.10.2025. Such contention is also contrary to the 2020 Guidelines as the Third Survey in the present case ought to have been conducted in October, 2024. Also, what is pertinent to note is that the Respondent No. 2 & 3 have categorically admitted that the so-called Third Survey was conducted between 06.10.2025 to 16.10.2025. On perusing the Affidavit in Reply filed by the Respondent No. 2 &

3, @Pg. 1099 of the Appeal Paper Book, the Respondent No. 2 & 3 have admitted to have advertised on 15.10.2025 with regards to the preparation of the draft DSR and accordingly, the draft DSR was published on the 'NIC Portal' on 17.10.2025. Thus, if the Respondent No. 2 & 3, on 15.10.2025 had already advertised with regards to the preparation of the draft DSR, it is obvious that the Survey conducted by the Respondent No. 2 & 3 between 06.10.2025 to 16.10.2025 cannot be a part of the draft DSR, which was put into public domain on 17.10.2025. Thus, the contention of the Respondent No. 2 & 3 in Para 12 that the Third Survey in terms of Clause 5.1 of the 2020 Guidelines is absolutely frivolous and a desperate effort to justify the illegalities of the Respondent No. 3.

13. As far as the contentions in Para 13 are concerned, it is contended that the First Survey in terms of Clause 5.1 of the 2020 Guidelines was undertaken by the Respondent No. 2 & 3 between 03.10.2024 to 16.10.2024. It is also admitted that, apparently in the said Survey, 54 ghats were identified. At the outset, considering the fact that the DSR was approved on 21.11.2025, the First Survey in terms of Clause 5.1 of the 2020 Guidelines ought to have been conducted in April, 2024, the Second Survey in June, 2024, the Third Survey in October, 2024 and the Fourth Survey in March, 2025. Further, a Survey in June, 2025 and October, 2025 should also have been a part of the Replenishment Study for the approval of the DSR on 21.11.2025. However, the Respondent No. 2 & 3 are allegedly contending that the First Survey was undertaken between 03.10.2024 and 16.10.2024, thereby admitting that the Survey in April, 2024 and June, 2024 was not undertaken by the Respondent No. 2 & 3. Such admission clearly proves the case of the Appellant that the Replenishment Study is defective as the Surveys, as mandated in terms of Clause 5.1 of the 2020 Guidelines have not been complied with and an inaccurate Replenishment Study, renders the DSR defective and no Environment Clearance can be granted on a defective DSR. Also, what is important to note is that the Appellant herein has challenged 109 Sand Ghats in the present Appeals. However, the Respondent No. 2 & 3 in Para 13 have admitted

to have allegedly undertaken the Survey at only 54 Sand Ghats between 03.10.2024 to 16.10.2024. There is no explanation whatsoever as to whether any Survey was undertaken for the remaining 55 Sand Ghats. Thus, the Survey allegedly undertaken by the Respondent No. 2 & 3 on 03.10.2024 to 16.10.2024 cannot be considered to be a Survey in terms of Clause 5.1 of the 2020 Guidelines and is actually a Survey done by a Committee, constituted in terms of the Sand Mining Policy dated 08.04.2025 by the State of Maharashtra.

14. The contentions raised in Para 14 are contrary to record as the Impugned Environment Clearances are granted on the basis of the recommendation of the SEAC in its minutes of the meeting dated 04.12.2025, wherein, it is categorically mentioned that the DSR is approved on 21.11.2025. Thus, the date mentioned in Para 14 of 26.12.2024 is of no relevance for the purpose of adjudicating the present Appeals.
15. As far as the contentions in Para 15, 16, 17 & 18 of the Additional Affidavit in Reply are concerned, the same are irrelevant as the Respondent No. 3, on 28.11.2025 applied to the Respondent No. 1 for the purposes of the grant of Environment Clearance. The proposal also relied on the DSR that was approved on 21.11.2025 and a Mining Plan that was approved on 27.11.2025. Thus, the contentions in Para 15, 16, 17 & 18 of the Additional Affidavit in Reply have no bearing to the facts and the challenge raised by the Appellant in the present Appeals.
16. The contents of Para 19 of the Additional Affidavit in Reply are nothing but a reiteration of the contention of the Respondent No. 2 & 3 regarding alleged compliance of the requirements under Clause 5.1 of the 2020 Guidelines and are denied. It is the case of the Respondent No. 2 & 3 that the Second Survey, at the time of closing of mines for monsoon was not conducted as there were no Environment Clearances granted for sand mining in the District of Bhandara. It is submitted that the said statement made by the Respondent No. 2 & 3 are blatantly false and amount to making false statements on an Affidavit before this

Hon'ble Tribunal. It is further submitted that various Environment Clearances were granted by the Respondent No. 1 for the mining of sand at various sand ghats in the District of Bhandara from the month of December, 2024 to April, 2025. Therefore, the statement made by the Respondent No. 2 & 3 that there were no mining operations conducted at the sand ghats in the District of Bhandara after the survey of October, 2024 is contrary to the facts and ground reality and such conduct amounts to making false and concocted statements on oath, thereby misleading this Hon'ble Tribunal. For the sake of convenience of this Hon'ble Tribunal, the details of the Environment Clearances granted after the Survey of October, 2024 are tabulated hereinbelow,

Sr. No.	Date of EC	EC Identification	Name of Sand Ghat
1.	02.12.2024	EC24C0107MH5245344N	Nanded Sand Ghat
2.	09.12.2024	EC24C0107MH5622815N	Betala South Sand Ghat
3.	09.12.2024	EC24C0107MH5262101N	Betala North Sand Ghat
4.	09.12.2024	EC24C0107MH5488178N	Moharna 1 Sand Ghat
5.	09.12.2024	EC24C0107MH5285356N	Gavralla A Sand Ghat
6.	09.12.2024	EC24C0107MH5560065N	Nilaj Bu Sand Ghat
7.	09.12.2024	EC24C0107MH5792600N	Gavralla B Sand Ghat
8.	09.12.2024	EC24C0107MH5713233N	Yenola Sand Ghat
9.	09.12.2024	EC24C0107MH5815101N	Junona Sand Ghat
10.	09.12.2024	EC24C0107MH5895049N	Gudegaon Sand Ghat
11.	09.12.2024	EC24C0107MH5216779N	Pauni Sand Ghat
12.	09.12.2024	EC24C0107MH5763910N	Shivnala Sand Ghat
13.	09.12.2024	EC24C0107MH5171276N	Walani Sand Ghat
14.	09.12.2024	EC24C0107MH5107543N	Itgaon Sand Ghat
15.	09.12.2024	EC24C0107MH5962559N	Kurza Sand Ghat
16.	09.12.2024	EC24C0107MH5463521N	Panjra Re Sand Ghat

17.	27.04.2025	EC24C0107MH5485872N	Bamhani Sand Ghat
18.	27.04.2025	EC24C0107MH5875237N	Tamaswadi Sand Ghat

Also, the Respondent No. 2 & 3 have made an explicit statement that there was no rainfall during the period from October 2024 to June 2025 affecting the Replenishment study and sand depositions. Interestingly, the Respondent No. 2 & 3 itself has brought on record Average Rainfall within Bandara District from October 2024 to June 2025, on perusal of which it clearly indicates that there was a total Rainfall of 165mm from October 2024 till June 2025. Therefore the statement in para 19 is contrary to the records produced by the Respondent itself. A copy of the Environment Clearances granted to the Respondent No. 3 by the Respondent No. 1 for the sand ghats in the District of Bhandara, after the Survey of October, 2024 are enclosed herewith and marked as **ANNEXURE A-1 (COLLY)**.

17. The contents of Para 20 of the Additional Affidavit in Reply that the Respondent No. 2 & 3 conducted the Third Survey in the month of October, 2025 are contrary to the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and are denied by the Appellant. It is submitted that the purpose of the Third Survey is to evaluate the replenishment of the sand ghats, during the course of monsoon. For the accurate calculation of the said replenishment of sand ghats, it is imperative that the Second Survey, to be conducted at the time of closing of mines for monsoon, is carried out at the correct point in time. In the facts of the present case, relying on a false and unsubstantiated claims, the Respondent No. 2 & 3 admit to the fact that the Respondent No. 2 & 3 never carried out the Second Survey. Therefore, in absence of the foundational data in the Second Survey after the conduct of mining operations before the closing of mines for monsoon, the data, allegedly collected by the Respondent No. 2 & 3 in October, 2025, after the monsoon season, lacks the required baselines to establish and assess the

replenishment of sand ghats during the monsoon. It is further submitted that replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessive sand extraction. Therefore, at the cost of repetition, if there exists no proper Replenishment Study, the DSR is fundamentally defective and the Environment Clearances granted on the basis of a fundamentally defective DSR are null and void.

18. The contents of Para 21 of the Additional Affidavit in Reply that the Respondent 2 & 3 shall conduct the Fourth Survey at the time of closing of mines is nothing but an admission by the Respondent No. 2 & 3 that the procedure mandated under the Enforcement and Monitoring Guidelines for Sand Mining, 2020 has not been followed by the Respondent No. 2 & 3 for the preparation of DSR. It is submitted that the Four Surveys to be conducted in the First Year, have to be conducted prior to the publication/ approval of the final DSR and the DSR ought not to be finalised and approved, without there being a total of Four Surveys conducted in the first year. It is submitted that the said DSR is defective and the Environmental Clearances have been granted on the basis of a defective DSR and on this very ground, ought to be quashed and set aside.

19. The contents of Para 22 of the Additional Affidavit in Reply that the requirement of Four Surveys is of a generic nature and regarding the surveys conducted by the Respondent No. 2 & 3 have adequately been answered by the Appellant hereinabove. Further, the contents of Para 22 that the replenishment that the excel sheet annexed along with the Additional Affidavit in Reply establishes that due to no sand mining in the year 2024-2025, the replenishment for the year 2024-2025 is at a peak are denied. It is submitted that the Respondent No. 2 & 3, as already established hereinabove, have made false statements on oath that no Environment Clearance was granted in the year 2024-2025. Therefore, the data as submitted by the Respondent No. 2 & 3 vide Exhibit-10 to the Additional Affidavit in Reply is not based on data collected through appropriate and proper surveys and ought not to be relied upon. Furthermore, the Replenishment Study,

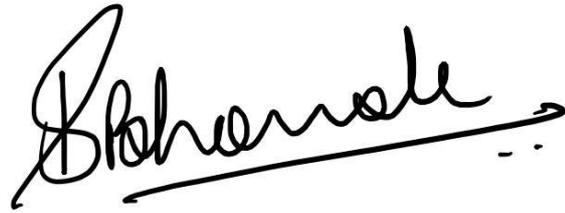
allegedly submitted by the Respondent No. 2 & 3 to the SEAC during the time of the presentation, is nothing but an eyewash and an attempt to mislead this Hon'ble Tribunal. It is submitted that the said Replenishment Study, enclosed by the Respondent No. 2 & 3 along with the Additional Affidavit in Reply, is completely different from the Replenishment Study enclosed with the DSR as well as the Replenishment Study uploaded by the Respondent No. 3 on the PARIVESH Portal at the time of making an Application for grant of Environment Clearance. At the cost of repetition, it is submitted that the Respondent No. 4, vide an Office Memorandum dated 19.04.2021, has made it mandatory to submit all documents for the purpose of an Application for grant of Environment Clearance through the PARIVESH Portal only. Therefore, without even advertng to the contents and merits of the Replenishment Study at Exhibit-11 to the Additional Affidavit in Reply, it is submitted that the same ought not to be relied upon at the time of appraising the proposals for grant of Environment Clearance made by the Respondent No. 3. Further, the Replenishment Study sought to be relied upon by the Respondent No. 2 & 3 merely contains and interpretation of the replenishment data and does not indicate whether the compliance of the requirements of Clause 5.1 of the 2020 Guidelines was made. Nowhere does the said Replenishment Study even make a mention that Four Surveys were conducted by the Respondent No. 2 & 3 for the collection of the data, sought to be relied upon by the Respondent No. 2 & 3. Furthermore, on perusing the Replenishment Study that has been annexed by the Respondent No. 2 & 3, the same has been prepared in November, 2025.

20. Also, at Exhibit-11, the Respondent has sought to bring on record the replenishment study of 2025. On perusal of the cover page to the Exhibit-11, it is evident that the replenishment study was completed and the report by the expert was submitted only in November, 2025. In the earlier Affidavit dated 12.02.2026, the Respondent No.2 & 3 had made a statement that the draft DSR was put in the public domain on 17.10.2025. The Appellant states that if the replenishment study

which is a foundation of DSR was prepared only in November 2025, how the Respondents could have put the draft DSR in public domain in October 2025. Therefore, it is clear that the proper draft DSR was never put into public domain. Such conduct of the Respondents clearly shows the intentions of the Respondent No.2 & 3 to mislead this Hon'ble Tribunal.

21. The contents of Para 23 and 24 of the Additional Affidavit in Reply are contrary to the requirements of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and are denied. In any case, the Appellant has adequately responded to the contents of Para 23 and 24 hereinabove.
22. The contents of Para 25 of the Additional Affidavit that due to high replenishment, there is a risk of flooding are denied by the Appellant. It is submitted that the replenishment data sought to be brought forth by the Respondent No. 2 & 3 is not based on any scientific survey carried out in terms of the 2020 Guidelines and thus, the same ought not to be relied upon to make any such irresponsible statements.
23. The contents of Para 26 & 27 of the Additional Affidavit that regarding allegations of illegal mining are concerned, it is submitted that previously, where illegal mining was being undertaken, the Director, Mines and Geology Department of the State, constituted a District Level Task Force in every District to ensure that illegal mining does not take place. The Respondent No. 2 and 3, instead of making any such endeavour to constitute a District Level Task Force, which shall regulate illegal sand mining, on the contrary is defending an Environment Clearance granted contrary to law, allowing the Environment to be depleted and also making no endeavour whatsoever to regulate the illegal sand mining. Furthermore, the Respondent No. 2 and 3 are not only not making any effort to curb illegal mining, the Respondent No. 2 and 3 are further making oblique allegations against the Appellant and making an attempt to malign the genuine concerns of the Appellant, to protect the environment in the District of Bhandara. The statements made by the Respondent No. 2 & 3 in para 26 and 27

also indicates the failure on the part of the District machinery to perform their basic functions to curb and control the legal mine.



ADVOCATES FOR THE APPELLANT:

Sangram Singh R. Bhonsle,
Nrupal A. Dingankar, Pushkara A. Bhonsle,
Sneha Bhonsle, Naman Sherstra &
Sanmitra Y. Pol

Date: 09.03.2026

Place: New Delhi

Office at: H-5, Second Floor, Lajpat Nagar
III, New Delhi.

Contact: 95458 09120

Email: srb.chambers@gmail.com

IN THE MATTER OF:

Shamshir Abdul Wahab Khan

... Appellant

Versus

The State Level Environment Impact Assessment Authority,

Maharashtra & Ors.

... Respondents

AFFIDAVIT

I, Mr. Shamshir Abdul Wahab Khan, Age: Adult, Occ: Journalist, C/o Bilkis Qureshi, Behind Takiya Darga, Bhandara, Maharashtra- 441 804 do hereby solemnly affirm and state as under:

1. That I am the Appellant in the above-named Appeal. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit.
2. That the contents of the Paras 1 to 23 of the Rejoinder are facts true to my knowledge and contains submissions and prayers to this Hon'ble Tribunal based on legal advice and the same is believed to be true and correct.
3. That the Annexures enclosed along with the present Rejoinder, if any are true copies of their respective originals.

Shamshir

DEPONENT

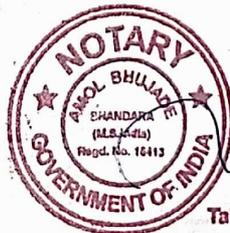
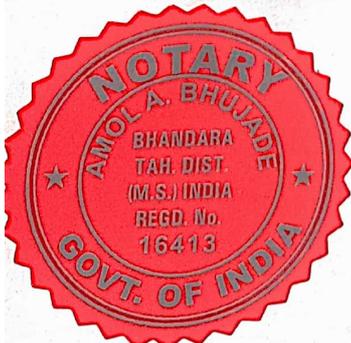
VERIFICATION

Verified at _____ on this _____ day of March, 2026 that the contents of the present Affidavit are true and correct and nothing material has been concealed therefrom.



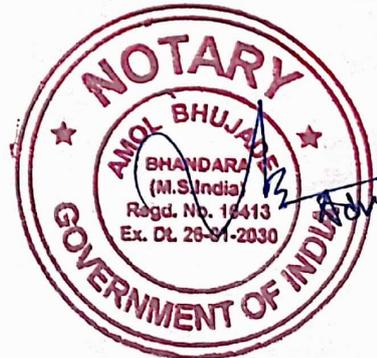
Shamshir

DEPONENT



ATTESTED

Amol A. Bhujade
AMOL A. BHUJADE
ADV & NOTARY
Tah. Dist. Bhandara (M.S. INDIA)



04 MAR 2026



सत्यमेव जयते

3050

File No.: SIA/MH/MIN/481516/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

ANNEXURE A-1 (COLLY)

2594



Dated 02/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Nanded, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481516/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5245344N
(ii) File No.	SIA/MH/MIN/481516/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Nanded sand spot over an extent of 3.74 ha. at Wainganga River Bed, Gut No. 210, Part, 211 Village Nanded, Tehsil Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 30/09/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 30/09/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes .
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Nanded sand spot over an extent of 3.74 ha. at Wainganga River Bed, Gut No. 210, Part, 211 Village Nanded, Tehsil Lakhandur,

S. No.	Particulars	Details	
		District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7311581093,79.7708473346 20.7335600303,79.7735149184	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.74
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	79.29	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	37400.0	

Signature Not Verified

Digitally Signed by: Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 10/12/2024



सत्यमेव जयते

3055

File No.: SIA/MH/MIN/481421/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2599



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, BHANDARA, MAHARASHTRA,
441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481421/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5622815N
(ii) File No.	SIA/MH/MIN/481421/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environmental Clearance for Betala South Sand Ghat over an extent of 3.91 ha. at Wainganga River bed Gut No. 1035, 1036, 1037, 1040, 1041, 1042 & 1043, Village Betala South, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and

C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite

data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat.

S.No	EC Conditions
	<p>7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.</p> <p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Environmental Clearance for Betala South Sand Ghat over an extent of 3.91 ha. at Wainganga River bed Gut No. 1035, 1036, 1037, 1040, 1041, 1042 & 1043, Village Betala South, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	21.2437287971,79.7341485212 21.2458306463,79.7376021409	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.91
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	82.89	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	39100.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3060

File No.: SIA/MH/MIN/481523/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2604



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, BHANDARA, MAHARASHTRA,
441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481523/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5262101N
(ii) File No.	SIA/MH/MIN/481523/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Betala North sand Ghat over an extent of 4.21 ha. at Wainganga River Bed Gut No. 887 (Part), 753 (Part), 754, 884, 886, Village Betala North, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and

C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite

data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat.

S. No	EC Conditions
	<p>7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.</p> <p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Environment Clearance for Betala North sand Ghat over an extent of 4.21 ha. at Wainganga River Bed Gut No. 887 (Part), 753 (Part), 754, 884, 886, Village Betala North, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	21.2536713491,79.7471722222 21.2569741549,79.750007831	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.21
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	89.29	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	42120.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



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3065

File No.: SIA/MH/MIN/481464/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

2609



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Moharna, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481464/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5488178N
(ii) File No.	SIA/MH/MIN/481464/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Moharna 1 sand spot over an extent of 3.90 ha. at Wainganga River Bed Gut. No. 835, 836 part Village Moharna 1, Taluka Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S.No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S.No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Moharna 1 sand spot over an extent of 3.90 ha. at Wainganga River Bed Gut. No. 835, 836 part Village Moharna 1, Taluka

S. No.	Particulars	Details	
		Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.6904790607404,79.8204993443869 20.6925886487078,79.8236375598869	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.9
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	82.68	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	39000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 12/12/2024



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3070

File No.: SIA/MH/MIN/481552/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2614



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Gavrala, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481552/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5285356N
(ii) File No.	SIA/MH/MIN/481552/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Gavrala A sand spot over an extent of 4.0 ha. At Wainganga River Bed Gut No. 65/1, 65/2 Village Gavrala, Tehsil Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Gavrala A sand spot over an extent of 4.0 ha. At Wainganga River Bed Gut No. 65/1, 65/2 Village Gavrala, Tehsil Lakhandur,

S. No.	Particulars	Details	
		District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.6874814076,79.8360057315 20.6898611926,79.8385346417	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



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3075

File No.: SIA/MH/MIN/481580/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2619



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, BHANDARA, MAHARASHTRA,
441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481580/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5560065N
(ii) File No.	SIA/MH/MIN/481580/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Nilaj bu Sand Ghat over an extent of 4.00 ha at Wainganga River bed Gut No. 427 (Part), 428 & 429/1 (Part), Village Nilaj Bu, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Nilaj bu Sand Ghat over an extent of 4.00 ha at

S. No.	Particulars	Details	
		Wainganga River bed Gut No. 427 (Part), 428 & 429/1 (Part), Village Nilaj Bu, Tehsil Mohadi, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	21.3035536001,79.7833088835 21.3072685559,79.7849218698	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	0
		Forest Land (B)	
	Total Land (A+B)	4.0	
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



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3080

File No.: SIA/MH/MIN/481595/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

2624



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Gavrala , BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481595/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5792600N
(ii) File No.	SIA/MH/MIN/481595/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Gavrala B sand spot over an extent of 4.8 ha. at Wainganga River Bed Gut No. 65/1, 65/2 Part Village Gavrala, Tehsil Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Gavrala B sand spot over an extent of 4.8 ha. at

S. No.	Particulars	Details	
		Wainganga River Bed Gut No. 65/1, 65/2 Part Village Gavrala, Tehsil Lakhandur, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.68494389625958,79.85145148472185 20.6864616584477,79.85536386905896	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	0
		Forest Land (B)	
	Total Land (A+B)	4.8	
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	101.76	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	48000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3085

File No.: SIA/MH/MIN/481882/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2629



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Yenola, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481882/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5713233N
(ii) File No.	SIA/MH/MIN/481882/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Yenola Sand Ghat over an extent of 1.25 ha at Wainganga River Bed, Gut No. 100 (Part) & 41 (Part), Village Yenola, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Yenola Sand Ghat over an extent of 1.25 ha at Wainganga River Bed, Gut No. 100 (Part) & 41 (Part), Village Yenola, Tehsil

S. No.	Particulars	Details	
		Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7942280296,79.6541809482 20.7955489865,79.6556887774	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	1.25
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	26.49	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	12500.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3090

File No.: SIA/MH/MIN/481910/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2634



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Junona, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481910/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5815101N
(ii) File No.	SIA/MH/MIN/481910/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Junona Sand Ghat over an extent of 3.0 Ha. at Wainganga River Bed, Gut No. 402 part, 404, 406, 407, 410, 411/2, 412, 413, 415/2/B Part, Village Junona, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and

C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite

data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat.

S.No	EC Conditions
	<p>7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.</p> <p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Environment Clearance for Junona Sand Ghat over an extent of 3.0 Ha. at Wainganga River Bed, Gut No. 402 part, 404, 406, 407, 410, 411/2, 412, 413, 415/2/B Part, Village Junona, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7871981308,79.6661991212 20.7894074275,79.6685939532	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	63.6	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	30000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3095

File No.: SIA/MH/MIN/481941/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2639



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Gudegaon, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481941/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5895049N
(ii) File No.	SIA/MH/MIN/481941/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Gudegaon Sand Ghat over an extent of 4.0 ha At Wainganga River Bed Gut No. 150 (Part), 190 (Part), 175, 176, 177, 178, 179, 180, Village Gudegaon, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and

C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite

data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat.

S.No	EC Conditions
	<p>7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.</p> <p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Environment Clearance for Gudegaon Sand Ghat over an extent of 4.0 ha At Wainganga River Bed Gut No. 150 (Part), 190 (Part), 175, 176, 177, 178, 179, 180, Village Gudegaon, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7433187338,79.7269115871 20.7465686586,79.7302444877	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3100

File No.: SIA/MH/MIN/481956/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2644



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Pauni, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481956/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5216779N
(ii) File No.	SIA/MH/MIN/481956/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Pauni Sand Ghat over an extent of 3.9 ha at Wainganga River Bed, Gut No. 24/2, 25, 35/1(Part), Village Pauni, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Pauni Sand Ghat over an extent of 3.9 ha at Wainganga River Bed, Gut No. 24/2, 25, 35/1(Part), Village Pauni, Tehsil Pauni,

S. No.	Particulars	Details	
		District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.8116379071,79.627756467 20.814553344,79.6296748201	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.9
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	124.02	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	39000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



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3105

File No.: SIA/MH/MIN/482041/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2649



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Shivnala, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/482041/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5763910N
(ii) File No.	SIA/MH/MIN/482041/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Shivnala Sand Ghat over an extent of 4.0 ha at Wainganga River Bed, Gut No. 609 (Part), Village Shivnala, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Shivnala Sand Ghat over an extent of 4.0 ha at Wainganga River Bed, Gut No. 609 (Part), Village Shivnala, Tehsil Pauni, District

S. No.	Particulars	Details	
		Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7815626567,79.6717229014 20.7840789796,79.6745650814	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



सत्यमेव जयते

3110

File No.: SIA/MH/MIN/482067/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2654



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Walani, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/482067/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5171276N
(ii) File No.	SIA/MH/MIN/482067/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Walani Sand Ghat over an extent of 4.0 ha at Wainganga River Bed, Gut No. 880 (Part), 881, 882, 883, 884, 885, Village Walani, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Walani Sand Ghat over an extent of 4.0 ha at Wainganga River Bed, Gut No. 880 (Part), 881, 882, 883, 884, 885, Village

S. No.	Particulars	Details	
		Walani, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.7740568208,79.6835661648 20.7767299358,79.6862407892	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 12/12/2024



सत्यमेव जयते

3115

File No.: SIA/MH/MIN/482102/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2659



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Itgaon, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/482102/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5107543N
(ii) File No.	SIA/MH/MIN/482102/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Itgaon Sand Ghat over an extent of 3.9 ha at Wainganga River Bed Gut No. 8 (Part), 691 (Part), 13, 14, 19, 20, 23, Village Itgaon, Tehsil Pauni, District Bandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Itgaon Sand Ghat over an extent of 3.9 ha at Wainganga River Bed Gut No. 8 (Part), 691 (Part), 13, 14, 19, 20, 23, Village

S. No.	Particulars	Details	
		Itgaon, Tehsil Pauni, District Bandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.8351832513,79.6314575558 20.8380599504,79.6332033226	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	3.9
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	82.68	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	39000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 12/12/2024



सत्यमेव जयते

3120

File No.: SIA/MH/MIN/482122/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2664



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Kurza, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/482122/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5962559N
(ii) File No.	SIA/MH/MIN/482122/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Kurza Sand Ghat over an extent of 1.20 ha at Wainganga River Bed, Gut No. 761, 760, 759, 758, 745, 744, 743, 742, 741, 740, 739, 761(Part), 739(Part), Village Kurza, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and

C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite

data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat.

S.No	EC Conditions
	<p>7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.</p> <p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Environment Clearance for Kurza Sand Ghat over an extent of 1.20 ha at Wainganga River Bed, Gut No. 761, 760, 759, 758, 745, 744, 743, 742, 741, 740, 739, 761(Part), 739(Part), Village Kurza, Tehsil Pauni, District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	20.8468404409,79.6269987977 20.850363783,79.6284481186	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	1.2
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	25.44	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	12000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 12/12/2024



सत्यमेव जयते

3125

File No.: SIA/MH/MIN/483400/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2669



Dated 09/12/2024



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Panjra Re, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/483400/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5463521N
(ii) File No.	SIA/MH/MIN/483400/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Panjra Re Sand Ghat over an extent of 4.0 ha. at Wainganga River Bed Gut No. 132/1 & 132/2, Village Panjra Re, Tehsil Tumsar, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 21/08/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 21/08/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority in the Annexure-I attached herewith.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats) :</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalise the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area.

S. No	EC Conditions
	<p>8. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>9. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>10. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>11. Natural flow of river water should not be diverted.</p> <p>12. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>13. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>14. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>15. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>16. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>17. The financial provision/budget reserved for the EMP and CER should be utilised for the same activity and should transfer unutilised budget if any to the District Mining Fund account.</p> <p>18. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>19. Green cover plantation saplings must be 3-4 feet height.</p> <p>20. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>21. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>22. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>23. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>24. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>25. Public roads should not be used for parking of transportation vehicles.</p> <p>Decision: Recommended.</p>

Additional EC Conditions

SEIAA Conditions:

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Panjra Re Sand Ghat over an extent of 4.0 ha. at Wainganga River Bed Gut No. 132/1 & 132/2, Village Panjra Re, Tehsil Tumsar,

S. No.	Particulars	Details	
		District Bhandara, Maharashtra by District Mining Officer, Bhandara	
b.	Latitude and Longitude of the project site	21.3964684561,79.8270127344 21.3995125232,79.8305645389	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by : Shri Pravin Darade
IAS Member Secretary
Member Secretary, SEIAA

Date: 11/12/2024



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3130

File No.: SIA/MH/MIN/481804/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2674



Dated 27/04/2025



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Bamhani, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481804/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5485872N
(ii) File No.	SIA/MH/MIN/481804/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Bamhani Sand Ghat over an extent of 3.50 ha at Wainganga River Bed Gut No. 371(Part), 373/1, 373/2, Village Bamhani, Tehsil Tumsar, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 28/02/2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 28/02/2025, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Environmental Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats):</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalize the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area. 8. To carry out sand mining by manual method only. No mechanical/electrical/power driven devices

S. No	EC Conditions
	<p>shall be used for sand mining purpose.</p> <p>9. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>10. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>11. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>12. Natural flow of river water should not be diverted.</p> <p>13. To ensure that the distance of mining activities area from the river bank shall be ¼ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>14. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>15. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>16. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>17. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>18. The financial provision/budget reserved for the EMP and CER should be utilized for the same activity and should transfer unutilized budget if any to the District Mining Fund account.</p> <p>19. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>20. Green cover plantation saplings must be 3-4 feet height.</p> <p>21. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>22. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>23. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>24. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>25. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>26. Public roads should not be used for parking of transportation vehicles.</p>

Additional EC Conditions

SEIAA Conditions

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S. No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Bamhani Sand Ghat over an extent of 3.50 ha at Wainganga River Bed Gut No. 371(Part), 373/1, 373/2, Village Bamhani, Tehsil Tumsar, District Bhandara, Maharashtra by District Mining Officer, Bhandara

S. No.	Particulars	Details	
b.	Latitude and Longitude of the project site	21.3538091142,79.7945359942 21.3566200625,79.797667669	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	0
		Forest Land (B)	
	Total Land (A+B)	3.5	
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	74.2	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	35000.0	

Signature Not Verified

Digitally Signed by: Smt. Jayashree Bhoj
IAS
Member Secretary, SEIAA

Date: 15/05/2025



सत्यमेव जयते

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File No.: SIA/MH/MIN/481832/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)

2679



Dated 27/04/2025



To,

RAJVILAS GAJBHIYE
RAJVILAS GAJBHIYE
District Mining Office, Office of the District Collector, Bhandara, Tamaswadi, BHANDARA,
MAHARASHTRA, 441904
dmobhandara009@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/MH/MIN/481832/2024 dated 26/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107MH5875237N
(ii) File No.	SIA/MH/MIN/481832/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Environment Clearance for Tamaswadi Sand Ghat over an extent of 4.0 ha. at Wainganga River bed Gut No. 187 (Part), 188 & 229, Village Tamaswadi, Tehsil Tumsar, District Bhandara, Maharashtra by District Mining Officer, Bhandara
(ix) Location of Project (District, State)	BHANDARA, MAHARASHTRA
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 28/02/2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 28/02/2025, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. RAJVILAS GAJBHIYE under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. This issue with an approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Environmental Conditions

S. No	EC Conditions
1.1	<p><u>EC Conditions for the Proposed Sand Ghats</u></p> <p>After deliberations, SEAC1 hereby recommends the proposed project proposal for prior Environmental Clearance subject to compliance with all conditions stipulated herein. These conditions are in accordance with the provisions and guidelines issued by Ministry of Environment Forest & Climate Change (MOEF & CC) from time to time. Compliance with these conditions is mandatory prior to the commencement or execution of any work at the project site. The Project Proponent/lessee, District Collector & District Mining Officer is required to adhere to the following conditions and submit compliance report to the concern authority.</p> <p>Conditions adhered to the District collector and District Mining Officer (Sand ghats) :</p> <ol style="list-style-type: none"> 1. DC and DMO shall adhere to the provisions stipulated in the Sustainable Sand Mining Guidelines issued by the MoEF & CC, Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and Sand Extraction policy issued time to time by Revenue and Forest Department, GoM. 2. DC and DMO shall ensure that no violation of any order with respect to the sand mining activity by any competent court (Particularly directions given by Hon'ble Supreme Court of India and Hon'ble NGT in various petitions.) 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. DMO should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To demarcate the proposed sand ghat with clear geo-referencing with infrastructure and facilities as proposed in layout. 6. Shall ensure that proper approach road for sand ghat and sand depot be identified and demarcated. 7. The transportation route must be outside from the village/habitation. <p>Conditions adhered to the Project Proponent/ Lease holder (Sand ghats):</p> <ol style="list-style-type: none"> 1. All necessary NOC's /permissions required for the project must be obtained from the competent authority. 2. To adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and guidelines issued by MOEF & CC as applicable to the project. 3. To submit compliance report on the issues raised in Public Hearing along with actions plan and budget provisions. 4. Should submit duly signed undertaking that they will comply all issues of the Public Hearing. 5. To finalize the location of sand depots, parking places with proper entry and exit along with space for workers rest area. 6. To demarcate proper approach road with adequate capacity and the road should not be passing through any village/habitat. 7. To identify the central 3/4th part of the river on map where is sand deposition and remaining 1/4th area kept as no-mining area. 8. To carry out sand mining by manual method only. No mechanical/electrical/power driven devices

S.No	EC Conditions
	<p>shall be used for sand mining purpose.</p> <p>9. To install permanent boundary pillars at the identified area of the aggradation and deposition outside of the bank of the river and mining is allowed only by manual method and no mechanical/electrical/power driven devices shall be used for sand mining.</p> <p>10. Mining activity shall not be done below the depth as approved in the mining plan.</p> <p>11. Mining activity shall not be carried out before sunrise and after sunset.</p> <p>12. Natural flow of river water should not be diverted.</p> <p>13. To ensure that the distance of mining activities area from the river bank shall be $\frac{1}{4}$ of the river bed width and should not be less than 7.5 meters or whichever is higher.</p> <p>14. Sand shall not be extracted up to a distance of 1 KM from bridges and highways on both sides or five times (5x) of the span (x) of the bridge, public civil structure on the upstream side and ten times (10x) the span of such bridge on the downstream side subject to minimum 250 meters on the upstream side and 500 meters on the downstream side.</p> <p>15. It is mandatory to provide First Aid facility, medical/health checkup and insurance cover to all workers/employees.</p> <p>16. To provide movable toilets/bio-toilets to the workers at sight.</p> <p>17. Implementation of the Environment Management Plan (EMP) as per the lease agreement is mandatory throughout the lease period.</p> <p>18. The financial provision/budget reserved for the EMP and CER should be utilized for the same activity and should transfer unutilized budget if any to the District Mining Fund account.</p> <p>19. To implement a plan of bamboo plantation along the river bank area adjacent to sandghat.</p> <p>20. Green cover plantation saplings must be 3-4 feet height.</p> <p>21. Sand ghat should have only one entry and exit point in case where more than one entry and exits are requires then all such points must have digital monitoring facilities with 24/7 CCTV coverage and the footage shall be submitted to District Collector.</p> <p>22. Transportation vehicles to be tracked from the destination by using checkpoints, RFID tags and GPS tracking.</p> <p>23. To ensure that no movement of heavy vehicles, dumpers etc in the river bed.</p> <p>24. To ensure no damage is caused to any Fauna and its nesting close to sand ghat.</p> <p>25. It is mandatory to use water sprinklers on the roads to avoid dust particulate matter pollution.</p> <p>26. Public roads should not be used for parking of transportation vehicles.</p>

Additional EC Conditions

SEIAA Conditions

1. DMO to adhere to the conditions stipulated by SEAC-1 as mentioned in Annexure-I attached in minutes.
2. District Collector to personally monitor/ ensure strict compliance of the condition mentioned in SEAC deliberation.
3. The validity of Environmental Clearance is subject to validity of approved mining plan.

Annexure 2

Details of the Project

S.No.	Particulars	Details
a.	Details of the Project	Environment Clearance for Tamaswadi Sand Ghat over an extent of 4.0 ha. at Wainganga River bed Gut No. 187 (Part), 188 & 229, Village Tamaswadi, Tehsil Tumsar, District Bhandara, Maharashtra by District Mining Officer, Bhandara

S. No.	Particulars	Details	
b.	Latitude and Longitude of the project site	21.3892677473,79.8151381891 21.3918973785,79.8189446121	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	4.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	84.8	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
River Bed Sand	Minor	40000.0	

Signature Not Verified

Digitally Signed by: Smt Jayashree Bhoj
IAS
Member Secretary, SEIAA

Date: 15/05/2025

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-TRUE COPY-

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PROOF OF SERVICE

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Adv Sangramsingh R Bhonsle <srb.chambers@gmail.com>

Service on the Respondents: Rejoinder of the Appellant to the Additional Reply dated 25.02.2026 filed by the Respondent No. 2 & 3 in Appeal No. 641 of 2025 (WZ)

1 message

Adv Sangramsingh R Bhonsle <srb.chambers@gmail.com>

Mon, Mar 9, 2026 at 10:36 AM

To: aniruddha1488@gmail.com, psec.env@maharashtra.gov.in, ms@mpcb.gov.in, ps2mefcc@gov.in, lmc.moefcc@gov.in, nitindeshpande0311@gmail.com, collector.bhandara@maharashtra.gov.in, dmobhandara123@gmail.com, cs@maharashtra.gov.in

Cc: Adv Sangramsingh Bhonsle <sangramsinghbhonsle@gmail.com>

Ma'am/ Sir,

We are the Advocates appearing on behalf of the Appellant in Appeal No. 641 of 2025 (WZ) and other connected Appeals. Please find attached a copy of the Rejoinder of the Appellant to the Additional Reply dated 25.02.2026 filed by the Respondent No. 2 & 3 in Appeal No. 641 of 2025 (WZ).

Kindly consider this email as service of the Rejoinder on your Ld. Office.

Regards,

Sangramsingh R. Bhonsle

Advocate On Record

Supreme Court of India

H-5, Second Floor, Lajpat Nagar III,

New Delhi - 110024.

Mob- 9545809120

 **Bhandara Rejoinder_Addl Aff_R2_641.pdf**
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